GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF TRADE & TAXES VYAPAR BHAWAN NEW DELHI

No.F.III-7/CST/Misc/ADG/2000/Estt./4839-43

Dated : 02-08-2006

ADDENDUM

In partial modification of this Office Order No. 245 dated 01-08-06 the work allocation in respect of the following officers may be read as mentioned against their names:-

S. No.	Name & Designation		Work Allocation
1.	Sh. B R Singh, DC-I (JC-I)	(i)	Administration, Appeals & Revisions (upto the pecuniary limit of Rs. 50,000) of Zone-IV.
		(ii)	Appeals and Revisions of the pecuniary limit above Rs. 50,000/- and upto Rs. 15 Lacs pertaining to Zone-VIII & X.
		(iii)	Objection hearings of the pecuniary limit above Rs. 50,000/- and upto Rs. 15 Lacs pertaining to Zones-VIII, IX & X.
		(iv)	Forms Branch.
2	Sh. M S Poonam, DC-III (JC-III)	(i)	Appeals and Revisions of the pecuniary limit above Rs. 50,000/- and upto Rs. 15 Lacs pertaining to Zone-III, IV, V and Enforcement.
		(ii)	Objections hearing of the pecuniary limit above Rs. 50,000/- and upto Rs. 15 Lacs pertaining to Zone-I, II, III, IV & V.
	Additional Charge of DC Appeal-2		ditional Charge of DC Appeal-2
		(iii)	Appeals & Revisions of the pecuniary limit above Rs. 50,000/- and upto Rs. 15 Lacs pertaining to Zone-I & II.
3	Sh. S S Rathor, DC-IV (JC-IV)	(i)	Administration, Appeals & Revisions of the pecuniary limit upto Rs. 50,000/- pertaining to Zone-I.
		(ii)	Appeals & Revisions of the pecuniary limit above Rs. 50,000/- and upto Rs. 15 Lacs pertaining to Zone-IX and KCS.
		(iii)	Human Resource (Admn.), Co-ordination, Finance & Accounts.
4	Sh. Sanjeev Ahuja, DC-KCS (JC-KCS)	(i)	Administration, Appeals & Revisions of the pecuniary limit upto Rs. 50,000/- of Key Customer Services.
		(ii)	Policy.
5	Sh. Kuldeep Pakad, Jt. Commissioner, Zone-II	(i)	Administration, appeals & revisions (upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-II under the CST Act and erstwhile DST Act.
		(ii)	Objection hearings where the amount in dispute exceeds Rs. 50,000 and upto Rs. 15 Laks and all other orders pertaining to Zone-VI & VII.
		(iii)	Recovery & Collection.
6	Sh. Ramesh Chander, Dy. Commissioner, Zone-VI	(i)	Administration, appeals & revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act.
		(ii)	Enforcement & Border Control.
		(iii)	Library.
		(iv)	Administrative work of Special Zone (WCT)

(S.K. Saxena) Addl. Commissioner (Admn.) No.F.III-7/CST/Misc/ADG/2000/Estt./4839-43

- 1. P.S. to Commissioner, Trade & Taxes
- 2. All Addl. Commissioners/JCs/DCs, Trade & Taxes
- 3. Accounts Officers
- 4. All Branches Incharges
- 5. Personal/Order/Guard file.

(S.K. Saxena) Addl. Commissioner (Admn.)